

(6)

CAT/J/12

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## NEW BOMBAY BENCH

O.A. No.  
~~XXX~~

395/87

XXX

DATE OF DECISION 3.2.1988

Shri V.S.M.Raja &amp; Others

Petitioner

Shri S.R.Atre (for Shri V.K.Pradhan),

Advocate for the Petitioner(s)

Versus

The Director General of Inspection, Respondent

Shri R.K.Shetty

Advocate for the Respondent(s)

## CORAM :

The Hon'ble Mr. L.H.A.Rego, Member (A),

The Hon'ble Mr. M.B.Mujumdar, Member (J).

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No



(7)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH: NEW BOMBAY

ORIGINAL APPLICATION 395 OF 1987

1. V.S.M.Raja S/o M.S.Rajawat
2. Ramesh Pandit Patil  
S/o Pandit Somaji Patil.
3. Vasant Govind Sangle  
S/o Govind Dada Sangle.
4. Ananda Hema Patil  
S/o Hema Khandu Patil
5. Shankar Sakharam Patil  
S/o Sakharam Pandit Patil .. Applicants

All are employed as Supervisor(Tech)  
in the Office of the Inspectorate of  
Armaments, Ministry of Defence,  
Varangaon - 425 308(Maharashtra)

-vs.-

The Director General of Inspection  
(ADM-10/A), Deptt. of Defence Production(DGI)  
Ministry of Defence, Govt. of India,  
New Delhi-110 011 .. Respondents.

CORAM:

1. Shri L.H.A.REGO .. HON'BLE MEMBER(A)
2. SHRI M.B.MUJUMDAR.. HON'BLE MEMBER(J)

ORAL JUDGMENT:

Dated: 3-2-1988

(Per: SHRI M.B.MUJUMDAR, HON'BLE MEMBER)

The applicant Shri V.S.M.Raja and four others  
have filed this application challenging the promotion  
panel prepared by the Director General of Inspection  
on 16-7-1986, which is at Exhibit 'D' to the application.

They

They have also requested for reversion of the persons in the panel who might have been promoted so far. They have further requested that the fresh meeting of the DPC be held early, after taking into consideration the seniority of the High Skilled Converted Supervisors.

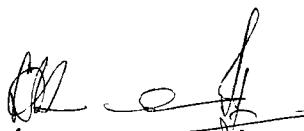
2. The respondents have filed their written statement. They have produced a copy of the order dated 14-11-1987 passed by the Officer for Quality Assurance Establishment, Varangaon, stating that the 16 Technical Supervisors of that establishment mentioned in the order have been re-designated as Chargemen Grade II, with effect from 1-1-1986. It is stated in the order that all Technical Supervisors, in position as on 1-1-1987 shall be placed en bloc junior to all the existing Chargemen Gr.II as on 1-1-1986. Lastly, it is made clear that the posts of Technical Supervisors stand abolished. Applicants Nos.2, 3, 4 and 5 are mentioned in that order. In view of this order, they have become Chargemen Grade II with effect from 1-1-1986. By another similar order dated 24th November, 1987 passed by the Commandant of the Central Proof Establishment, Itarsi (Madhya Pradesh), applicant No.1 V.S.M.Raja is also redesignated as Chargeman Grade II, with effect from 1-1-1986.

3. In view of the above position, the respondents have filed Miscellaneous Petition No.508 of 1987, for dismissing the application, as the application no longer survives. Obviously, Applicant No.1, V.S.M.Raja will also be senior to all the existing Technical Supervisors, who were in position, as on 1-1-1986, like the other applicants. Shri Shetty, learned Advocate for the respondents, made a

statement on instructions from the respondents that none from the promotion panel dated 16th July, 1986 (a copy of which is at Exhibit-D to the application) will be senior to any of the applicants as Chargemen Grade II.

4. Shri Atre (for Shri V.K. Pradhan), learned Advocate for the applicants, made a grievance that one Shri R.D. Kolambe, who is at Sl. No. 9 in the panel, dated 16th July, 1986 (Exhibit-D) is promoted as Chargeman Grade II, with effect from May 1987, is drawing more pay than the applicants. The applicants have made a representation for protecting their pay in relation to Shri Kolambe. As this grievance has nothing to do with the present petition, we do not think it necessary to give any direction in that regard. We however, trust that should there be any anomaly, the same would be set right by the authorities, according to the rules.

5. With this observation, we dismiss the application, with no order as to costs.

  
(L.H.A. REGO) 3-2-88  
MEMBER (A)

  
(M.B. MUJUMDAR)  
MEMBER (J).